

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-503
IB-583/ND/2022

IN THE MATTER OF:

M/s. Deshwal Waste Management Pvt. Ltd.

....Applicant

Vs.

M/s LG Electronics India Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 27.09.2022

CORAM:

**SHRI P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Counsel for Operational Creditor appeared and Proxy counsel for Corporate Debtor also appeared. Counsel for Operational Creditor prayed for two weeks' time to file rejoinder to the reply of Corporate Debtor. Therefore, post this matter on **13.10.2022**.

- Solr -

**(RAHUL BHATNAGAR)
MEMBER (T)**

Khushboo

- Solr -

**(P.S.N. PRASAD)
MEMBER (J)**